

**ASSETS & LIABILITIES**  
**(At a glance)**

**NAME OF THE JUDGE : JUSTICE THOMAS P.JOSEPH**

**DATE OF APPOINTMENT : 14.08.2008**

**DECLARED ASSETS**

**ASSETS OF THE JUDGE**

<b>IMMOVABLE PROPERTY</b>		<b>MOVABLES</b>			
<b>Land</b>	<b>Buildings</b>	<b>Total Amount in Bank Deposits FD/SB</b>	<b>Gold &amp; Silver (Weight)</b>	<b>Vehicles (Nos.)</b>	<b>Shares, Mutual Funds &amp; others if any</b>
1) Rubber Plantation 1 Acre and 62 <sup>3</sup> / <sub>4</sub> cents	One House	(Fixed Deposit) Rs.4,61,986/-	NIL	NIL	Rs.870/-
2) Nilam - 36 Cents	One House	(Savings Bank - Joint Account) Rs.80,200.63			
3) Purayidom - 4.599 cents		Rs.7,960/-			
		Insurance Policies Rs. 4,50,000/-			
		Provident Fund Rs. 2,49,000/-			

**LIABILITIES**

**Particulars:-**

- 1. Rs.19,48,124/- (Towards Housing Loan)**
- 2. Rs.9,59,899/- (Towards Educational Loan for dependent son)**

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**Note:- Further details available with the Hon'ble Chief Justice**

**ASSETS & LIABILITIES**  
**(At a glance)**

NAME OF THE SPOUSE : MRS. ALICE THOMAS

**DECLARED ASSETS**

**ASSETS OF THE SPOUSE**

<b>IMMOVABLE PROPERTY</b>		<b>MOVABLES</b>			
<b>Land</b>	<b>Buildings</b>	<b>Total Amount in Bank Deposits FD/SB</b>	<b>Gold &amp; Silver (Weight)</b>	<b>Vehicles (Nos.)</b>	<b>Shares, Mutual Funds &amp; others if any</b>
<b>74 cents</b>	<b>NIL</b>	<b>Fixed Deposit Rs.1,19,312/-</b>	<b>15 Sovereigns (Gold)</b>	<b>NIL</b>	<b>NIL</b>

**LIABILITIES**

**NIL**

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**Note:- Further details available with the Hon'ble Chief Justice**

**ASSETS & LIABILITIES**  
**(At a glance)**

**NAME OF THE DEPENDENT CHILD/CHILDREN : DINNY THOMAS**

**DECLARED ASSETS**

**ASSETS OF THE DEPENDENT CHILD/CHILDREN**

<b>IMMOVABLE PROPERTY</b>		<b>MOVABLES</b>			
<b>Land</b>	<b>Buildings</b>	<b>Total Amount in Bank Deposits FD/SB</b>	<b>Gold &amp; Silver (Weight)</b>	<b>Vehicles (Nos.)</b>	<b>Shares, Mutual Funds &amp; others if any</b>
<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>NIL</b>	<b>Bajaj Pulsar Motor Cycle - Reg.No.KL-11/Q-9222 (Rs.20,000/-)</b>	<b>NIL</b>

**LIABILITIES**

**NIL**

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**Note:- Further details available with the Hon'ble Chief Justice**